## IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

Appeal No. 238/2017

IN THE MATTER OF	IN	THE	MA	TTER	OF
------------------	----	-----	----	------	----

JJS Construction Pvt. Ltd.

.....Petitioner

ROC

.....Respondent

SECTION: Under Section 252(3) of the Companies Act

Order delivered on 07.12.2017

## Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

R. VARADHARAJAN Hon'ble Member (Judicial)

For the Applicant / Petitioner:

CA Shashi Kant Sawhney, Auth. Rep. Ms. Lakshmi Gurung, Standing Counsel

For the Income Tax Deptt.

## Order

The application is not supported by an affidavit. Learned Chartered Accountant, Mr. Sawhney states that the needful shall be done within a week with a copy in advance to the Counsel for the Income Tax and the ROC.

List the matter on 10th January, 2018.

Sdl-(CHIEF JUSTICE M.M. KUMAR) PRESIDENT

Member (Judicial)

07.12.2017 V.Sethi